

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 22

CA No. 442/2018
In
CP(IB) No. 102/Chd/Pb/17
(Admitted)

Under Section 7,43, 44, 66, & 67 IBC 2016

In the matter of:-

Punjab National Bank

...Petitioner/ Financial Creditor

Vs.

Rishi Ganga Power Corporation Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Pulkit Goyal, Advocate for the erstwhile Resolution Professional.

CA No. 442/2018

This application is a composite application and in view of the judgment of the Hon'ble Supreme Court in ***Anuj Jain Vs. Axis Bank Limited and Ors.*** :***MANU/SC/0228/2020*** case, it should be segregated. Let the needful be done within one month. The matter be listed on 28.04.2023.

-sd-

**(Ajai Das Mehrotra)
Member (Technical)**

March 10, 2023

SM

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**